

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 301

IA-491/2024

In IB-383(ND)/2019

IN THE MATTER OF:

M/s. Prayag Polytech Pvt. Ltd.

.... Petitioner/Applicant

Vs.

M/s. Bon Lon Petrochem LLP

.... Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 20.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicants : Ms. Prapti Singh, Ms. Parthvi Ahuja, Mr. Anoop
Prakash Awasthi, Advs. In IA-491/2024

For the Respondent : Mr. Vipul Ganda, Ms. Nirti Dua, Ms. Sakshi Rastogi,
Advs.

ORDER

IA-491/2024

Ld. Counsel appears for the Applicant. Ld. Counsel appearing for the Respondent seeks time to take steps to bring on record the reply affidavit stated to have been filed yesterday. Three days time granted.

List the matter on **18.04.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay